

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है,  
(ङ) क्या पूरे राज्य को उक्त योजना और  
के अधीन समाविष्ट किया गया है,

(च) यदि हां, तो तत्संबंधी ब्यौरा क्या है,  
और

(छ) यदि हां, तो अभी तक इस योजना  
के अधीन समाविष्ट किय गये जिलों के नाम क्या-  
क्या हैं?

**ग्रामीण क्षेत्र और रोजगार मंत्रालय में  
राज्य मंत्री (श्री चन्द्रदेव प्रसाद वर्मा):** (क) सरकार  
ने राज्यों में सुनिश्चित रोजगार योजना क्रियान्वित  
कर दी है।

(ख) सुनिश्चित रोजगार योजना  
2.10.1993 से आन्ध्र प्रदेश, अरुणाचल प्रदेश,  
असम, बिहार, गुजरात, हरियाणा, हिमाचल प्रदेश,  
जम्मू व कश्मीर, कर्नाटक, केरल, मध्य प्रदेश,  
महाराष्ट्र, मणिपुर, मेघालय, मिजोरम, नागालैंड,  
उड़ीसा, राजस्थान, सिक्किम, तमिलनाडु, त्रिपुरा,  
उत्तर प्रदेश, पं. बंगाल, अंडमान और निकोबार द्वीप  
समूह, दादरा और नागर हवेली, दमण और दीव  
और लक्षद्वीप में शुरू की गई थी। हाल में सुनिश्चित  
रोजगार योजना गोवा, पांडिचेरी और पंजाब में लागू  
की गई है।

(ग) जी, हां।

(घ) सुनिश्चित रोजगार योजना राज्य  
के कुल 19 जिलों में क्रियान्वित की जा रही है।

(ङ) से (छ) जी, नहीं। योजना राज्य  
के कुल 218 विकास खंडों में से 181 विकास खंडों में  
क्रियान्वित की जा रही है। तथापि, योजना के  
अन्तर्गत राज्य के सभी 19 जिले लाये गए हैं।

#### **Proposal of Andhra Pradesh for Safe drinking water**

1440. DR. Y. LAKSHMI PRASAD:  
Will the Minister of RURAL AREAS AND  
EMPLOYMENT be pleased to  
state:

(a) the number of proposals for safe  
drinking water sent by the Andhra Pradesh  
Government to the Central Government  
during 1995-96;

(b) the number of proposals out of the  
above cleared by the Central Government  
and the details of funds allocated for them;  
and

(c) the names of those schemes and the  
number of those which have already been  
implemented?

THE MINISTER OF STATE IN THE  
MINISTRY OF RURAL AREAS AND  
EMPLOYMENT (SHRI CHANDRA-DEO  
PRASAD VERMA): (a) The State  
Government of Andhra Pradesh had sent  
14 projects for safe drinking water supply  
under the sub-Mission Programme during  
1995-96;

(b) Out of the above 14 projects, 9  
projects were approved by the Central  
Government at an estimated cost of Rs.  
13151.86 lakh against which Rs. 3834.59  
lakh has been released to the State Gov-  
ernment.

(c) The State Government has called for  
the tenders which are under evaluation by  
them. The implementation of the schemes  
will be taken up on completion of these  
formalities.

#### **Strengthening of TRYSEM scheme**

1441. SHRI AKHILESH DAS: Will the  
Minister of RURAL AREAS AND  
EMPLOYMENT be pleased to state:

(a) what are the main features of  
TRYSEM scheme; and

(b) what measures Government pro-  
pose to take to make the scheme more  
effective?

THE MINISTER OF STATE IN THE  
MINISTRY OF RURAL AREAS AND  
EMPLOYMENT (SHRI CHANDRA-DEO  
PRASAD VERMA): (a) The TRYSEM  
scheme aims at providing basic technical  
and managerial skills to rural youth in the  
age group of 18-35 from families below the  
poverty line to enable them to take up self-  
employment and wage employment  
ventures. The upper age limit is relaxable  
for certain disadvantaged groups. At least  
50% of the selected youth should be drawn  
from Scheduled Caste and Scheduled Tribe  
communities. Similar reservation of benefit  
for women (40%) and physically disabled  
persons (3%) has also been provided for  
under the Scheme. The training is imparted  
both through formal training institutions  
including industrial and servicing units,  
commercial establishments

and through master draftsmen all of whom are given some honorarium. The trainees are given stipends during the training. The trainees are also provided with toolkits free of cost.

(b) Recently, some important steps have been taken to make TRYSEM more result-oriented. These steps include setting up of mini-ITIs in those blocks where no training infrastructure exists, making it incumbent on the training institute to complete the formalities of sanction of loans under IRDP before the completion of the training to improve the linkage of TRYSEM with IRDP, training of trainers, technical appraisal of private institutions, restructuring training courses to meet the requirements of the corporate and service sectors to provide more employment and development of inbuilt monitoring system in the training institutions etc.

#### पंचायत के सदस्यों और अधिकारियों को प्रशिक्षण

1442. श्री रामजीलाल : क्या ग्रामीण क्षेत्र और रोजगार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या पंचायती राज कार्यक्रम के अधीन नव-निर्वाचित पंचायत सदस्यों को कोई प्रशिक्षण दिया जा रहा है,

(ख) यदि नहीं, तो उसके क्या कारण हैं,

(ग) उन राज्यों के नाम क्या हैं जहाँ पंचायत सदस्यों और पदाधिकारियों को प्रशिक्षण देने के लिए केन्द्र खोले गये हैं और प्रत्येक राज्य में ऐसे कितने केन्द्र हैं, और

(घ) क्या ऐसा प्रशिक्षण हरियाणा के नव-निर्वाचित सदस्यों और पदाधिकारियों को भी दिया गया है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

ग्रामीण क्षेत्र और रोजगार मंत्रालय में राज्य मंत्री (श्री चन्द्रदेव प्रसाद वर्मा) : (क) जी, हाँ ।

(ख) प्रश्न ही नहीं उठता ।

(ग) और (घ) हैदराबाद स्थित राष्ट्रीय ग्रामीण विकास संस्थान जो केन्द्र स्तर पर शीर्षस्थ संस्थान है, और राज्य स्तर पर राज्य ग्रामीण विकास संस्थान और हरियाणा सहित प्रत्येक राज्य/संघ राज्य क्षेत्र में ब्लाक/ जिला स्तर पर विस्तार प्रशिक्षण केन्द्र पंचायती राज प्रतिनिधियों

सहित ग्रामीण विकास कार्यकर्ताओं को प्रशिक्षण देते हैं । प्रत्येक राज्य में एक राज्य ग्रामीण विकास संस्थान है लेकिन मिजोरम तथा गोवा में राज्य ग्रामीण विकास संस्थान अभी काम नहीं कर रहे हैं, विभिन्न राज्यों में 85 विस्तार प्रशिक्षण केन्द्र कार्य कर रहे हैं । चूंकि पंचायतों राज राज्य का विषय है इसलिए हरियाणा में प्रशिक्षित लोगों की संख्या का ब्यौरा नहीं रखा जाता है ।

#### Diversion of EAS Funds in Andhra Pradesh

1443. DR. D. VENKATESHWAR RAO: Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) whether the Chief Minister of Andhra Pradesh had informed the Central Government on the 12th October, 1995 that the funds allocated under Employment Assurance Scheme were not adequate to meet the assurance of 100 days employment to each family;

(b) if so, whether the Central Government have asked the State Government to furnish a detailed statement of the funds spent for the purpose;

(c) whether it is a fact that the above funds have been diverted by the State Government for other purposes; and

(d) if so, the details thereof and the action taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS & EMPLOYMENT (SHRI CHANDRA-DEO PRASAD VERMA): (a) No, Sir. The Chief Minister of Andhra Pradesh had requested vide his letter dated 12.10.1995 for additional funds amounting to Rs. 120 crores for completing ongoing works and take up new works under EAS.

(b) The Chief Minister of Andhra Pradesh was informed by the then Minister for Rural Areas & Employment vide his letter dated 12.12.95 that EAS is a demand driven scheme and further funds would be considered for the State on the basis of actual utilisation of available